THE GOA LAND USE (REGULATION) (AMENDMENT) BILL, 2024

(Bill No. 4 of 2024)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORM, GOA
FEBRUARY, 2024
The Goa Land Use (Regulation) (Amendment) Bill, 2024
(Bill No. 4 of 2024)

BE it enacted by the Legislative Assembly of Goa in the Seventy-fifth Year of the Republic of India as follows:-

1. Short title and commencement.— (1) This Act may be called the Goa Land Use (Regulation) (Amendment) Act, 2024.

(2) It shall come into force at once.

2. Substitution of section 3.— For section 3 of the Goa Land Use (Regulation) Act, 1991 (Goa Act No. 3 of 1991), the following section shall be substituted, namely:-

"3. Exemption.— The provisions of this Act shall not apply to,—

(i) acquisition of any land vested in a tenant under the Goa Agricultural Tenancy Act, 1964 (Act 7 of 1964) by the State for a public purpose under the provisions of,—

(a) the Land Acquisition Act, 1894 (Central Act 1 of 1894); or

(b) the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 20 of 2013); or
STATEMENT OF OBJECTS AND REASONS

In view of enactment of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013), the Bill seeks to amend section 3 of the Goa Land Use (Regulation) Act, 1991 (Goa Act No. 3 of 1991), so as to specify the said Central Act 30 of 2013 and the policy on procurement of land framed by the Government under the said Act.

For the purpose of setting up of project for community or for public purpose, the Bill also seeks to allow land vested in tenant to be used for such purpose by local authorities such as Village Panchayat, Municipal Council and Municipal Corporation.

The Bill also seeks to allow use of such land by an Educational Institution with prior approval of the Government.

This Bill seeks to achieve the above objects.
FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Porvorim, Goa
February, 2024
(Atanasio Monseratte)
Minister for Revenue

Assembly Hall
Porvorim, Goa
February, 2024
Secretary to the Legislative Assembly of Goa

ANNEXURE

Extract of Section 3 of the Goa Land Use (Regulation) Act, 1991 (Goa Act No. 3 of 1991)

3. Exemption:— The provisions of this Act shall not apply to acquisition of any land vested in a tenant under the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act 7 of 1964) by the State for a public purpose under the provisions of the Land Acquisition Act, 1894 (Central Act 1 of 1894).